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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2540/2001

Tuesday, this the 12th day of February, 2002

Hon'ble Shri Kuldip Singh, Member (Jud1.)

Ashwani Kumar
S/O Late Shri Babu Ram Kashyap, ACP
R/O 35, Ashoka Police Lines
Kautilya Marg, Chanakayapuri,
New Delhi.

..Applicant

(By Advocate: Shri S.S.Arya)

Versus

Commissioner of Police
Police Head Quarters
MSO Building
New Delhi - 2.

..Respondents

(By Advocate: Shri Ajay Gupta)

O R D E R (ORAL)

Heard the learned counsel for the parties.

2. The applicant has filed this OA seeking appointment as Sub Inspector (Communication) on compassionate grounds.

3. The applicant alleges that his father late Shri Babu Ram Kashyap was working as ACP in Delhi Police and he died in harness. After the death of his father, the family has been left in penury circumstances and has no source of livelihood, so the applicant should be provided a job on compassionate grounds.

4. The OA is being contested by the respondents. The respondents pleaded that they have verified the financial status of the applicant and during the enquiry, it was revealed that the deceased employee was having one MIG Flat No.154B, Pocket C Mayur Vihar, Delhi which he has left behind for the legal heirs. According to the

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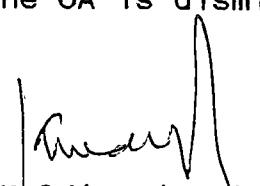
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report of the respondents, MIG flat bearing No. H-17,205, Sector-7, Rohini, Delhi, is a flat. On the other hand, learned counsel for the applicant pointed out that it is not a flat rather it is a plot of 60 Mtr. As far as these properties are concerned, the applicant, during the oral arguments, has given an explanation that the plot left by the deceased has been given to the daughter of the deceased as a gift and the flat which is in the name of the mother of the present applicant has been received as a gift, but there is no documentary evidence on record in support of this contention. Thus, there is no financial crisis in the family of the deceased employee.

5. I may further mention that the object of the Scheme for grant of compassionate appointment is only just to bring the family out of the financial crisis and it is not to be doled out just because of the death of the person while in service. Hence, in these facts and circumstances, I find that the family of the deceased employee is not living in a penury condition and the applicant is not entitled to any appointment on compassionate basis and as such, no interference is called.

6. In the circumstances, the OA is dismissed. No costs.


(Kuldip Singh)
Member (J)

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